

group of exchanges have not yet completed their stipulated life.

Demand to Include Nepali Language in Eighth Schedule

2760. SHRI V. KRISHNA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Union Government have received a number of representations for inclusion of Nepali Language in the Eighth Schedule of the Constitution;

(b) if so, the details thereof ; and

(c) the reaction of the Government thereto?

THE MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS & THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). Yes, Sir. Representations have been received from various political and social organisations of Assam, Sikkim and West Bengal.

(c) The Government are of the view that inclusion of more languages in the Eighth Schedule to the Constitution would create other repercussions and reactions. However, it will continue to be the endeavour of the Government to develop the cultural and literary heritage of all the languages irrespective of their being included in the Eighth Schedule or not.

[Translation]

Reconstitution of Delhi Telephone Advisory Committee

2761. SHRI RAMASHARAY PRASAD SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Delhi Telephone Advisory Committee has been Inoperative;

(b) if so, the reasons therefor; and

(c) the time by which it is proposed to be reconstituted?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) and (c). Delhi Telephone Advisory Committee is under the process of review/ information and will be made operative shortly.

Post Office Jalesar, U.P.

2762. SHRI SURESH ANAND SWAMI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of Post-Offices and branch Post-Offices functioning in Jalesar, Uttar Pradesh;

(b) the number of Post-Office set up in Etah, Ferozabad, Agra and Mathura during 1990-91; and

(c) the number of Post-Offices and branch Post-Offices likely to be set up during the coming financial year?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Total number of Post-Offices and branch post offices functioning in Jalesar Tehsil of Etah Dist. is as under:-

Sub Post Office -1 Extra Department Branch Post-Offices -26

(b) The number of post offices opened during 1990-91 is as under:-

<i>Name of the Distt.</i>	<i>No. of Post Offices opened</i>
Etah	7
Ferozabad	2
Agra	6
Mathura	1

(c) It is proposed to open subject to justification, 3 extra departmental branch post offices in Etah Distt., 2 in Ferozabad Distt., 5 in Agra Distt., and 2 in Mathura Distt. during the Annual Plan 1991-92.

[English]

**Printing of Supplementary Directory,
Delhi**

2763. SHRI HANNAN MOLLAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government published supplementary pages of telephone directory after each Lok Sabha Election with the name and telephone numbers of new Ministers and Members of Parliament;

(b) whether this practice has been dispensed with ; and

(c) if not, the time by which it is likely to be published?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No Sir.

(b) Question does not arise in view of (a) above.

(c) The list of new Council of Ministers

and M.Ps will be included in the next issue of Telephone Directory.

Reservation for SCs/STs in Private Sector Organisations

2764. SHRI G.M.C. BALAYOGI: Will the Minister of WELFARE be pleased to state:

(a) whether there is any proposal under consideration of the Government to extend the reservation facility for Scheduled Castes/ Scheduled Tribes in the Private Sector Organisations;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). No, Sir.

(c) The Constitution of India does not provide for such a reservation.

Minorities Community

2765. SHRI SUSHIL CHANDRA VARMA: Will the Minister of WELFARE be pleased to state:

(a) which communities are treated as 'Minorities' by the Government of India and what benefits/rights/facilities other than those available to majority community are extended to them;

(b) the rationale behind accordance of special treatment to minorities especially when equality all respects is guaranteed to all by the Constitution ; and

(c) whether the Government propose to bring a legislation dispensing all personal laws and enforcing only one law of marriage, divorce, succession for ensuring national integration and if so, when?